

[3 December, 1999]

RAJYA SABHA

through literacy, education, health, nutrition, meeting of the minimum needs, elevation of social and economic status of the weaker sections of the society, etc., and (iii) direct attack on poverty through employment and income generation programmes and assets-building for the poor.

#### **Leasing of Transponders by ISRO**

396. SHRI K. RAHMAN KHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether ISRO has leased transponders to private users;
- (b) if so, who are the private users of ISRO's transponders; and
- (c) what is the lease rentals of a transponder, the number of transponders available with ISRO for leasing?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, AGRO AND RURAL INDUSTRIES, MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE (SHRIMATI VASUNDHARA RAJE): (a) Yes Sir.

(b) 9 transponders of INSAT-2E have been leased to INTELSAT. Department of Telecommunication (DoT) has leased 7 Extended C-band transponders to private VSAT operators from the INSAT system.

(c) Lease charges per transponder are approximately 1 million US \$ per annum for INTELSAT. DOT charges approximately Rs. 1 crore for a quarter transponder.

Presently no capacity is available in the INSAT system for additional leasing to private users.

#### **Fresh guidelines on MPLADS**

397. SHRI P. PRABHAKAR REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether Government have recently issued fresh guidelines with regard to the MP's Local Area Developmental Schemes;

(b) if so, the details thereof;

(c) the total amount released by Government on this account during the last three years, years-wise, and State-wise, and the amount utilised against these grants; and

(d) whether it is a fact that the Comptroller and Auditor General of India has several times in the past objected to the misutilisation of the fund for ineligible items and, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI ARUN SHOURIE): (a) and (b) The Govt. issued updated guidelines in Sept., 1999. These were circulated to all MPs on 11th October, 1999. The following changes have been incorporated in these guidelines:-

- (i) Enhancement of entitlement of Rs. 1 crore to Rs. 2 crores per MP per year.
  - (ii) Equal distribution of balance of predecessor Rajya Sabha MPs amongst the successor MPs in a particular State.
  - (iii) Use of interest accrued on funds deposited in nationalized banks for the works approved under the guidelines.
  - (iv) Construction of school buildings for unaided but recognised educational institutions.
  - (v) Construction of level crossing at unmanned Railway crossing.
- (c) As on 30.9.1999 a total of Rs. 4006.8 crores have been released by the Government of India since the inception of the scheme out of which Rs. 2614.6 crores are reported to have been utilised. A statement giving statewide details is enclosed. (See below). As the funds under the Scheme are not lapsable, funds not released in a particular year are carried forward to be released in subsequent years. Hence cumulative amount of expenditure, is available in this Ministry.
- (d) The Comptroller and Auditor General of India in his Audit Report for the year ending 31.03.1997 has pointed out some cases of works not permissible under the guidelines having been carried out under the Scheme. These are of following types:—
- (i) Construction of office buildings, residential buildings and others buildings relating to Government.
  - (ii) Works relating to commercial organisations, trusts, registered societies etc.
  - (iii) Repairs and maintenance works.
  - (iv) Grants and loans to different institutions.
  - (v) Purchase of store or stock
  - (vi) Works pertaining to places of religious worship.

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## RAJYA SABHA

## Statement

*Summary Statement for Release/Expenditure of LS and RS MP's (as on 30-09-99)*

Sl. No.	Name of State/UTs	1993-2000				
		Release by G.O.I.	Amount Sanctioned	%Sanction over Release	Expenditure Incurred	%Utilisation over Release
		(Rs. Lakhs)			(Rs. Lakhs)	
1	Andhra Pr.	31895.0	28003.0	87.8	18764.8	58.8
2	Arunachal Pr.	1565.0	1388.5	88.7	972.0	62.1
3	Assam	10605.0	8869.8	83.6	7125.1	67.2
4	Bihar	37660.0	32962.0	87.5	26081.8	69.3
5	Goa	1365.0	1049.6	76.9	957.2	70.1
6	Gujarat	19835.0	18586.0	93.7	11589.4	58.4
7	Haryana	7625.0	7061.3	92.6	5785.8	75.9
8	Himachal Pr.	3935.0	3157.2	80.2	1867.6	47.5
9	J & K	2350.0	2003.9	85.3	1080.2	46.0
10	Karnataka	21750.0	20409.0	93.8	15227.6	70.0
11	Kerala	14245.0	12033.0	84.5	8084.0	56.7
12	Madhya Pradesh	30425.0	27262.0	89.6	22109.9	72.7
13	Maharashtra	35375.0	31133.0	88.0	19349.5	54.7
14	Manipur	1715.0	1532.5	89.4	1360.3	79.3
15	Meghalaya	1615.0	1581.6	97.9	1341.2	83.0
16	Mizoram	1110.0	1010.0	91.0	1010.0	91.0
17	Nagaland	1160.0	1005.0	86.6	960.0	82.8
18	Orissa	16500.0	14563.0	88.3	9563.3	58.0
19	Punjab	10005.0	8583.4	85.8	5799.2	58.0
20	Rajasthan	17575.0	15553.0	88.5	10819.3	61.6
21	Sikkim	1260.0	1051.2	83.4	860.8	68.3
22	Tamil Nadu	32685.0	31634.0	96.8	23890.7	73.1
23	Tripura	1415.0	1164.3	82.3	753.2	53.2
24	Uttar Pradesh	62945.0	56088.0	89.1	45221.3	71.8
25	West Bengal	25385.0	21771.0	85.8	15666.6	61.7
26	A & N Islands	405.0	327.1	80.8	327.1	80.8
27	Chandigarh	555.0	385.3	69.4	320.4	57.7
28	D & N Haveli	455.0	403.5	88.7	242.8	53.4
29	Daman & Diu	455.0	363.0	79.8	276.8	60.8
30	Delhi	5395.0	5569.3	103.2	3621.4	67.1
31	Lakshdweep	505.0	350.4	69.4	199.4	39.5
32	Pondicherry	910.0	809.6	89.0	228.6	25.1
Grand Total		400680.0	357662.8	89.3	261457.0	65.3